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**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

CP No. 106/2005  
OA No. 2965/2002

New Delhi this the 30<sup>th</sup> day of August, 2005

Hon'ble Mr. V. K. Majotra, Vice Chairman (A)  
Hon'ble Mrs. Meera Chhibber, Member (J)

M.P. Jain  
S/O Late Shri B.S. Jain,  
52, Mandakini Enclave,  
Kalkaji, New Delhi.

..Applicant

( Present in person )

VERSUS

1. Union of India through its  
Secretary, Shri Anugrah Narain Tiwari,  
Ministry of Personnel, Public Grievances  
and Pensions, Department of Personnel  
and Training, Secretariat, North Block,  
New Delhi.
2. Under Secretary, Shri D.P. Khatree,  
to the Government of India,  
Ministry of Personnel, Public Grievances  
and Pensions, Department of Personnel and  
Training, North Block, New Delhi.
3. The Govt. of Uttar Pradesh,  
Through its Secretary, Apointment,  
Shri Pradeep Shukla Secretariat, Lucknow,  
Uttar Pradesh.

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4. U.P.S.C. through its Chairman  
Dr.S.R. Hasim, Shahjahan Road,  
New Delhi.


..Respondents

(By Advocate Shri S.M.Arif for respondent No.2 )  
( By Advocate Shri Arohi Bhalla for respondent No. 3)

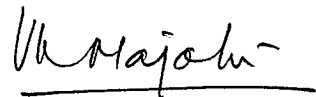
O R D E R (ORAL)

( Hon'ble Mr. V.K. Majotra, Vice Chairman (A) )

Learned counsel of the respondents have pointed out that Tribunal's directions have been complied with subject to the outcome of SLP before the Hon'ble Supreme Court. Applicant has accepted that Tribunal's directions have been complied with. In this backdrop, CP is dropped and notice issued to the respondents are discharged.



( Mrs. Meera Chhibber )  
Member (J)



( V. K. Majotra )  
Vice Chairman (A)

30.8.05

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